(b) whether the survey has revealed that due to the inherent weakness in the suppresion of immoral Traffic in Women and Girls Act, most of the cases of offences cannot be enforced properly; and

(c) if so, the steps taken to remove the lacuna ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) to (c). The Government have seen the Press Report on the subject. It does not refer to any systematic study made about the enforcement of the provisions of the Suppression of Immoral Traific in Women and Girls Act in Delhi. The study is based on 100 cases disposed of by a Magistrate in Delhi from January 1967 to August, 1967. The conclusions drawn are of a general nature.

Taxes due from M/s. Filmistan (P) Ltd., of Bombay

8008. SHRI SUSEELA GOPALAN : SHRI P. GOPALAN : SHRI K. ANIRUDHAN : SHRI E. K. NAYANAR :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Central tax arrears of Rs. 116.97 lakhs for the years 1954-55, 1956-57, 1957-58, 1958-59, 1959-60, 1960-61, 1961-62, 1962-63 are due from M/s. Filmistan Private Limited., Bombay;

(b) if so, the steps taken by Government to realise the arrears;

(c) whether Government propose to write of the arrears ; and

(d) if so, the reason therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The arrears of Rs. 116.97 lakhs for the said years were outstanding as on 31st March, 1967.

(b) A sum of Rs. 1,03,000 has been collected during 1967-68 out of the arrears mentioned above.

The assessee belongs to the Jalan Group. The outstanding arrears pertain to disputed additions made in the assessments, and penalties levied. These are being contested in appeals, which are pending either before the Appellate Assistant Commissioner or the Income-tax, Appellate Tribunal. The Appellate Assistant Commissioner and the Tribunal have been requested to take up the pending appeals for early disposal.

Recovery certificates have been issued to the Collector and all the assets of the Company stand attached. As other assessees of the Group are also in arrears of tax, a Scheme of payment had been allowed to the Group as a whole, whereby they were to pay a sum of Rs. 13.50 lakhs during the financial year 1967-68, Rs. 1.50 lakhs per month from April, 1968 to January, 1969 and Rs. 2.50 lakhs per month in February and March, 1969. It has been ascertained that the Group paid a sum of Rs. 12 lakhs during the financial year 1967-68. A further cheque of Rs. 1.5 lakhs was encashed on 1st April, 1968.

(c) No, Sir.

(d) Does not arise.

नगर तथा ग्राम श्रायोजन संगठन के प्रघीक्षकों के पदों के मर्ती सम्बन्धी नियम

8009. श्री भीचन्द गोयल : क्या स्वास्म्य, परिवार नियोजन तथा नगर विकास मंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या 28 फरवरी, 1968 के भारत सरकार के राजपत्र में प्रकाशित नगर तथा ग्राम ग्रायोजन संगठन में ग्रघीक्षकों के पदों की भर्ती सम्बन्धी नियम लागू हो गये हैं:

(ख) यदि हां, तो वे किस तारीख से लागू किये गये हैं ;

(ग) क्या यह भी सच है कि उनके लागू करने की तारीख में परिवर्तन किए जाने के प्रयल्न किये जा रहे हैं ; और

(घ) यदि हां, तो इसके क्या कारए। हैं ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मन्त्रालय में उपमंत्री (श्री ब॰ सू॰ मूर्ति): (क) जी नहीं।

(ख) यह प्रश्न नहीं उठता।